

ITEM NO.2

COURT NO.15

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No.11185/2023

(Arising out of impugned final judgment and order dated 13-04-2023 in CRLA No. 1263/2009 passed by the High Court of Judicature at Allahabad)

ASHOK KUMAR & ANR.

Petitioner(s)

VERSUS

STATE OF U.P.
(with I.R.)

Respondent(s)

IA No. 124652/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Cr1) No. 13374-13375/2023 (II)
(and I.R.)

Date : 20-11-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Abhishek Atrey, AOR
Dr. Abhishek Atrey, Adv.
Mr. Raman Dwivedi, Adv.
Mr. K.P. Dwivedi, Adv.

Mr. Rishi Malhotra, AOR

For Respondent(s) Mr. Ravindra Raizada, Ld. AAG
Mr. Adarsh Upadhyay, AOR
Mr. Aman Pathak, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the State of Uttar Pradesh seeking adjournment, the matter stands adjourned for four weeks.

List the matters on 05.01.2024.

(VIJAY KUMAR)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)

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For Respondent(s) Mr. Ravindra Raizada, Ld. AAG
Mr. Adarsh Upadhyay, AOR
Mr. Aman Pathak, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the State of Madhya Pradesh seeking adjournment, the matter stands adjourned for four weeks.

List the matters on 05.01.2024.

(VIJAY KUMAR)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)